GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA

UNSTARRED QUESTION NO. 1368 TO BE ANSWERED ON 12TH FEBRUARY, 2021

NON-PAYMENT OF FOOD SUBSIDY TO ODISHA UNDER DCP SCHEME

1368 DR. AMAR PATNAIK:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the amount of food subsidy pending to Odisha under the Decentralized Procurement (DCP) scheme and by when the State can expect to receive the subsidy; and
- (b) the details of the loss of subsidy which Odisha will incur due to limited procurement of parboiled rice in the kharif season and the manner in which the Central Government intends to meet the revenue loss to the State?

ANSWER MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO)

(a) to (b): Admissible amount of Provisional Food Subsidy is released to Decentralised Procurement(DCP) States such as Odisha, based on their quarter wise claims. An amount of Rs.5700.56 Crore has already been released to Government of Odisha in F.Y. 2020-21 against their claims, the details of which are annexed.

Food Corporation of India [FCI] continues to accept parboiled rice in all surplus districts of Odisha during Kharif Season 2020-2021 and necessary instructions were issued by FCI to their regional office in this regard. The estimate for procurement of rice including the ratio of parboiled and raw rice is finalized by the Government of India in consultation with the State Government and FCI taking into account requirement of parboiled rice for central pool. This overall relationship between the State Government and FCI is determined by the provision of the Memorandum of Understanding (MOU) signed between Government of India and Government of Odisha. As per the MOU, FCI has the option to accept excess rice which State procures over and above allocated quantity, for distribution under Targeted Public Distribution System (TPDS) and Other Welfare Schemes (OWS) and type of rice milled in the state in the form of Raw Rice or Parboiled Rice. Therefore entire quantity of rice procured by State is accepted by FCI depending upon overall consumption requirement of country under TPDS, OWS and type of rice milled in the State. As such, question of loss of subsidy does not arise.

ANNEXURE REFERRED IN REPLY TO PARTS (a) & (b) OF THE UNSTARRED QUESTION NO.1368 FOR ANSWER ON 12.02.2021 IN THE RAJYA SABHA.

<u>Details of the provisional/advance food subsidy released to Govt. of Odisha during</u> F.Y. 2020-21

Date	Amount (Rupees in Crore)
27.04.2020	928.74
30.04.2020	2663.05
27.07.2020	115.8
27.07.2020	1122.23
24.08.2020	870.74
Total	5700.56

Details of the provisional/advance food subsidy claims under scrutiny in Department

S.No.	Details of claim submitted by Government of Odisha	Status
1	The state of the s	Under scrutiny in consultation with State Government
2	Advance Quarter-4 claim dated 21.01.2021 for Financial Year 2020-21 for Rs.1553.41 Crore	
